

authorised to conduct their proceedings and deliver judgements etc. in Hindi, in addition to the English language. According to available information, these High Courts are using Hindi for proceedings and judgments etc. in varying degrees.

PAPERS LAID ON THE TABLE

I. REPORT (1ST JULY, 1972 TO 30TH JUNE, 1973) OF THE COMMISSIONER FOR LINGUISTIC MINORITIES IN INDIA. AND RELATED PAPERS

II. REPORT (1ST JULY, 1973 TO 30TH JUNE, 1974 OF THE COMMISSIONER FOR LINGUISTIC MINORITIES IN INDIA AND RELATED PAPERS

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): Sir, I beg to lay on the Table—

I. (i) A copy each (in English and Hindi) of the following papers, under clause (2) of article 350B of the Constitution :

(a) Fifteenth Report of the Commissioner for Linguistic Minorities in India for the period from 1st July, 1972 to 30th June, 1973.

(b) Sixteenth Report of the Commissioner for Linguistic Minorities in India for the period from 1st July, 1973 to 30th June, 1974.

(ii) A statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at I(i) above.

[Placed in Library, See No. LT-304/77 for (i) to (iii)]

MINISTRY OF HOME AFFAIRS (DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS) NOTIFICATIONS

SHRI CHARAN SINGH : Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms), under clause (5) of Article 320 of the Constitution together with an Explanatory Memorandum on the Notification :—

(i) Notification G.S.R. No. 1063, dated the 24th July, 1976, publishing the

Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1976. [Placed in Library. See No. LT-390/77].

(ii) Notification G.S.R. No. 610, dated the 14th May, 1977, publishing the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1977. [Placed in Library. See No. LT-391/77]. NOTIFICATIONS UNDER ALL INDIA SERVICES ACT, 1951

SHRI CHARAN SINGH: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs (Department of Personnel and Administrative Reforms), under sub-section (2) of section 3 of the All India Services Act, 1951 :—

(i) Notification G.S.R. No. 436, dated the 2nd April, 1977, publishing the Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1977.

(ii) Notification G.S.R. No. 437, dated the 2nd April, 1977 publishing the Indian Administrative Service (Pay) Fourth Amendment Rules, 1977.

(iii) Notification G.S.R. No. 579, dated the 7th May, 1977, publishing the All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1977.

(iv) Notification G.S.R. No. 236 (E), dated the 12th May, 1977, publishing the All India Services (Leave Travel Concession) First Amendment Rules, 1977.

(v) Notification G.S.R. No. 237(E), dated the 12th May, 1977, publishing the Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1977.

(vi) Notification G.S.R. No. 609, dated the 14th May, 1977, publishing the Indian Administrative Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1977. (vii) Notification G.S.R. No. 678, dated the 4th June, 1977, publishing the All India Services (Conduct) Amendment Rules, 1977.

[Placed in Library, See No. LT-305/77 for (i) to (vii)]